

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 222
IB-78/ND/2023

IN THE MATTER OF:

Assets Care & Reconstruction Enterprise Ltd. ... **Applicant/Petitioner**
Versus

Ms. Neeta Saha ... **Respondent**

Under Section: 95 of IBC 2016

Order delivered on 01.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Atul Sharma, Adv. Renuka Iyer, Adv. Aditya Vashisth, Adv. Anmol Bansal

For the Respondent : Adv. Rajat Bharadwaj, Adv. Kanishk Raj, Adv. Kaustubh Khanna

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 08.02.2024.

Sd/-
(COURT OFFICER)